

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 2/MP/2017

Subject : Petition under Regulation 15 of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010

Petitioner : Tata Power Company Limited (TPCL).

Respondents : Indian Energy Exchange and Others

Date of hearing : 16.5.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Parties present : Shri Amit Kapur, Advocate, TPCL
Shri Apoorva Misra, Advocate, TPCL
Ms. Raveena Dhamija, Advocate, TPCL

Record of Proceedings

Learned counsel for the petitioner submitted that the present petition has been filed under Regulation 15 of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 (REC Regulations) seeking relaxation regarding Regulation 8 of the REC Regulations to the extent that a parent company can retain REC's granted to one of its subsidiary, owning renewable energy generating plants, for offsetting the Renewable Purchase Obligations (RPOs) of the parent company.

2. Learned counsel for the petitioner submitted that the implied restriction on retention of RECs by the parent company for offsetting the same against its RPOs is a disincentive to obligated entities which was not envisaged while enacting the REC Regulations and is causing unnecessary hardship to the petitioner. Learned counsel further submitted that TPCL intends to transfer its three renewable energy power plants (2 at Maharashtra and 1 at Tamil Nadu) to its wholly owned subsidiary, Tata Power Renewable Energy Limited (TPREL).

3. After hearing the learned counsel for the petitioner, the Commission directed to issue notice to the respondents on admissibility .

4. The Commission directed the petitioner to serve copy of the petition on the respondents immediately. The respondents were directed to file their replies by 16.6.2017, with an advance copy to the petitioner, who may file its rejoinder, if any, by 13.7.2017. The Commission directed the parties that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

5. The petition shall be listed for hearing on 27.7.2017 on admissibility.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Legal)**